

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. 260/2003
(O.A. 655/1997)

Date of order: 24.07.2003

Present : Hon'ble Mr. B.P. Singh, Administrative Member.
Hon'ble Mr. N. Prusty, Judicial Member.

A.R. Mukherjee

- v e r s u s -

(E. Railway)

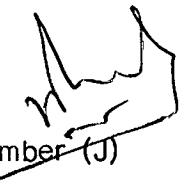
For the applicant : Ms. B. Mondal, counsel.
For the respondents : Mr. P.K. Arora, counsel.

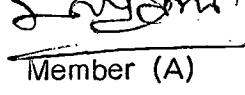
O R D E R

Id. counsels for both sides are present. Reply has also been filed by the Id. counsel for the respondents to the M.A.

2. When the matter is taken up today, Id. counsel for the applicant submits that she wants to withdraw the present application with liberty to file a fresh application. The Id. counsel Mr. Arora has no objection to such prayer.

3. Accordingly, we allow the prayer made by Id. counsel for the applicant and dismiss the M.A. as withdrawn with liberty to file suitable application for appropriate relief before appropriate forum within four weeks and in case such application is filed within four weeks, then it should be considered on its own merit.


Member (J)


Member (A)

a.k.c.